## Central Administrative Tribunal Principal Bench: New Delhi

CP No.628/2015 in OA No.2034/2015

New Delhi this the 1st March, 2016

Hon'ble Shri Sudhir Kumar, Member (A) Hon'ble Shri Raj Vir Sharma, Member (J)

Shri Sanjay Gupta S/o Sh. Om Prakash Gupta, R/o C-28, Bungalow Road, Adarsh Nagar, Delhi-110 033.

...Applicant.

(By Advocate: Shri Rajeev Kumar)

Versus

Dr. D.C.Joshi Director, Central Govt. Health Scheme (CGHS) Nirman Bhawan, New Delhi.

...Respondent.

(By Advocate: Shri Rajat Gaur)

**ORDER (ORAL)** 

## Per Sudhir Kumar, Member (A):

Learned counsel for the respondents submits the proof of transfer of Rs.3,73,840/- to the G.P.F Account of the petitioner, with which we are satisfied. He also submits that the Service Record of the petitioner would be sent shortly to the North Delhi Municipal Corporation. Therefore, we find that there is substantial compliance of the order of this Tribunal, and that there is no contumacious act on the part of the respondent. Therefore, the C.P. does not lie, and the same is dismissed. Notice issued earlier is discharged.

(Raj Vir Sharma) Member (J) (Sudhir Kumar) Member (A)

/kdr/